

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No. 607/97

New Delhi this the 18th day of March 1997

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Dr. A. Vedavalli, Member (J)

Shri Satya Pal Singh,
E. V. G. C. C/o Principal,
Govt. Boys Sr. Sec. School,
Karampura,
New Delhi.

..... Applicant.

(By Advocate: Shri D.R. Gupta)

Versus

1. The Commissioner-cum-Secretary (Edn),
Govt. of N.C.T. of Delhi,
Old Sectt.
Alipore Road, Delhi.

2. The Director of Education,
Govt. of NCT of Delhi,
Old Sectt. Alipore Road,
Delhi.

(By Advocate: None) Respondents

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Member (A)

Applicant seeks a direction to the respondents to release arrears of pay w.e.f. 1.1.86 and Annual Increments. A prayer has also been made to quash the charge sheet dated 19.1.90 and to direct the respondents to consider permitting the applicant to cross the Efficiency Bar. From the documents on record, it appears that by order dated 20.10.93 Appellate Authority has remanded the departmental enquiry back to the disciplinary authority with a direction to give an opportunity to the applicant

A

(3)

before a decision is taken in the matter by the disciplinary authority. Shri D.R. Gupta applicant's counsel states that despite the passage of over three years, no action has been taken by the disciplinary authority upon the appellate authority's order dated 20.10.93.

2. If so, the disciplinary authority is called upon to take further action in accordance with law within two months from the date of receipt of a copy of this order in the light of the appellate authority's order dated 20.10.93.

3. In so far as the applicant's prayer for release of arrears of pay, annual increments etc. is concerned respondents should consider the applicant's last representation dated 26.9.96, and dispose of the same by means of a detailed, reasoned and speaking order within two months from the date of receipt of a copy of this order. In the event that any grievance still survives thereafter, it will be open to the applicant to agitate the same through appropriate original proceedings if so advised, in accordance with law.

4. The Q.A. stands disposed of accordingly.
No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Member (A)